

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01256/2018

Dated Tuesday the 25th day of September Two Thousand Eighteen

PRESENT

HON'BLE MR. T. JACOB, Member (A)

R.Sakthivel, M/54,
S/o. Rathinasabapathi,
Assistant Superintendent (Admin),
Regional Office, Chennai.
Central Silk Board Regional Office,
No. 28/22, K K Salai, Kaveri Rangan Nagar,
Saligram, Chennai.Applicant

By Advocate M/s. T. Arul

Vs

1.Union of India,
rep by its Secretary,
Ministry of Textiles,
Government of India,
CSB Complex BTM Layout,
Madivala, Bangalore 560068.

2.The Member Secretary,
Central Silk Board,
Bangalore 560068.

3.Central Silk Board Regional Office,
No. 28/22, K K Salai, Kaveri Rangan Nagar,
Saligram, Chennai.Respondents

By Advocate Mr. M.T.Arunan

ORAL ORDER

(Pronounced by Hon'ble Mr. T. Jacob, Member(A))

Heard. The applicant has filed this OA seeking the following relief :

" To consider the applicant's representation dated 30.08.2018 for the posting from Bangalore to Chennai or any other place in Tamil Nadu and pass such further or other orders as this Hon'ble Tribunal may be deem fit and proper in the facts and circumstances and thus render justice."

2. It is submitted that the applicant has submitted a representation on 30.08.2018 to reconsider the transfer order sympathetically because of his family situation and his wife's medical condition. On a specific query, learned counsel for the applicant submits that the applicant is still working at Chennai. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. M.T.Aruman takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the merits of the case, the respondents are directed to consider the representation of the applicant at Annexure A4 dt. 30.08.2018 in accordance with law and as per the extant rules and instructions on the subject and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

**(T.Jacob)
Member(A)
25.09.2018**

SKSI